

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

109. IA/5343/2023 In C.P. (IB)/670(MB)2021

IN THE MATTER OF

M/s. Tata Capital Financial Services Ltd.

... Petitioner

Vs

VS Omnitrade India Pvt. Ltd.

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.11.2023

CORAM:

SHRI. K R SAJI KUMAR,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Aniruth Purushothman (PH)

For the Respondent:

ORDER

IA 5343 of 2023- This IA is filed by the RP praying for withdrawal of the Application under Section 12A having approved by 100% of the members of the CoC in its meeting held on 13.10.2023. Accordingly, the **Original CP** is allowed to be **withdrawn** along with all pending IAs, if any, stand **disposed of**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
K R SAJI KUMAR
Member(Judicial)

/z/